

धीर 6 महोमे धपनी धीर बाकी हैं। उस में धीर धी ज्यादा चोरियां होंगी। इस के बारे में कोई बात नहीं कही हूं धीर वर्कस के बारे में कहा कि इन को इतना देना पड़ा। यह रेलवे बजट जो है उस में जनता धीर वर्कस के धन्दर झणड़ा लगाने की बात कही गई है। कहां तो बोस्ती की बात कहनीं चाहिए धीं धीर कहां झगड़े की बात कही गई है। एक तो देना पड़ा है धीर पै कमीशन की रिपोर्ट निकलेगी तो धीर देना पड़ेगा। धाप धपनी कमजोरियां धीर धपने दिवालियेपन को सेल्फ-क्रिटिकली नहीं देखते, उस की समालोचना नहीं करते।

MR. DEPUTY-SPEAKER: He may continue on Monday.

Now we take up Private Members' Business. There is a motion by Shri Parashar.

15.00 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
TWENTY-THIRD REPORT

PROF. NARAIN CHAND PARASHAR (Hamirpur): I beg to move:

"That this House do agree with the Twenty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th February, 1973."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Twenty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th February, 1973."

The motion was adopted

15.01 hrs.

RESOLUTION RE: LAND REFORMS
IN THE COUNTRY—Contd.

MR. DEPUTY-SPEAKER: Now we take up further discussion of the following Resolution moved by Shri A. K. Gopalan on the 8th December, 1972:

"This House calls upon the Central Government to recommend to all the State Governments to enact effective land reforms before the 26th January, 1973, through which the land monopoly of landlords is broken, all the exemptions are done away with and ceiling is fixed in such a way so that sufficient land is made available for distribution to the agricultural workers and poor peasants."

Before that, there is a formal amendment given notice of By Shri A. K. Gopalan. Would he like to move it?

SHRI A. K. GOPALAN (Palghat): I move:

"That in the Resolution,—
for "26th January, 1973"
substitute "30th May, 1973" (6)

MR. DEPUTY-SPEAKER: On the last occasion, Mr. Bhogendra Jha was on his legs. Is he here?...No, he is not here. Shri E. R. Krishnan.

*SHRI E. R. KRISHNAN (Salem): Hon Mr. Deputy Speaker, Sir, on behalf of my party, the Dravida Munetra Kazhagam, I rise to say a few words on the Resolution on Land Reforms moved by my hon. friend, Shri A. K. Gopalan.